

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
CALCUTTA

NO. O.A.24 OF 1992
M.A. 07 OF 2002

Date of Order: 17.3.2005

PRESENT : HON'BLE MR. JUSTICE B. PANIGRAHI, VICE-CHAIRMAN
HON'BLE MR. N.D. DAYAL, ADMINISTRATIVE MEMBER

SUFAL KR. NASKAR

VS.

UNION OF INDIA AND ORS. (M/o. Industry)

For the Applicant : Mr. R.K. De, Counsel
Mr. S. Bhattacharjee, Counsel

For the Respondents : Mr. C.R. Bag, Counsel

ORDER

PER JUSTICE B. PANIGRAHI, V.C.:

Heard Mr. R.K. De and Mr. Bag, Id. Counsel at length. In the midst of hearing Mr. De, Id. Counsel appearing for the applicant has submitted that since it involved complicated question of fact it will take considerable time for concluding the submission. Therefore, he should be given an opportunity to file written argument memo. Accordingly, let both parties file their written argument memos by 21.4.2005. Mr. Bag is directed to produce the original departmental records at the time of filing written arguments to the court.

2. Plain copy of this order be handed over to Id. Counsel for both parties.

MEMBER(A)

VICE-CHAIRMAN